

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(S) No. 757 of 2021

Snehlata Singh ..... Petitioner

Vs.

State of Jharkhand & Ors. ... Respondents

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Mr. Pankaj Srivastava, Advocate

For the Resp.-State : Rahul Dev, AC to SC (L & C)-III

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**03/09.09.2021** Vide order dated 06.04.2021, the respondents were directed to file counter-affidavit, but the same has not been filed as yet.

Today, when the case is called out, learned counsel for the respondent-State seeks sometime to file counter-affidavit.

As prayed, further three weeks time is allowed to learned counsel for the respondent-State to file counter-affidavit.

Put up this case after three weeks.

**(Dr. S.N. Pathak, J.)**

Punit/-